

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

MA-3977/94

&

MA-363/95

OA No.123/93

(3)

New Delhi this the 30th Day of March, 1995.

Hon'ble Sh. N.V. Krishnan, Vice-Chairman (A)
Hon'ble Dr. A. Vedavalli, Member (J)

Ajit Singh
S/o Sh. Bhup Singh,
R/o 141, Vill. & P.O.
Dhansa Najafgarh,
New Delhi.Applicant

(By Advocate Sh. Yogesh Sharma, proxy for Sh. V.P.
Sharma, Counsel).

Versus

1. Union of India through
the General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway, Bikaner.
3. The Assistant Engineer,
Northern Railway, Rewari
(Haryana).Respondents

(By Advocate Sh. N.K. Aggarwal, though none appeared)

ORDER(Oral)

(Mr. N.V. Krishnan, Vice-Chairman)

The applicant was engaged as a casual
labourer for some time in 1984 and 1985. Thereafter
he was discontinued. He seeks his regularisation and
has prayed for a direction that he should be
re-engaged.

2. The respondents have filed a reply,
opposing the claim.

3. In the meanwhile, the applicant has filed
MA-3977/94 praying that the OA itself can be disposed
of on the basis of the directions given in an earlier

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OA-2441/91 - Net Ram and Others vs. General Manager, Western Railway and Others. Notice of this MA was issued to the respondents who have not filed any reply. In the circumstances, the MA is being decided ex parte.

(N)

4. Having considered the facts of the case, we are of the view that this case can also be disposed of by giving suitable directions, as has been given in the case of Net Ram (supra). In the circumstances, we do not find it necessary to pass any order on the MA-363/95, relating to taking on record the belated rejoinder filed by the applicant.

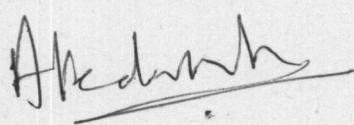
5. Accordingly, we dispose of this OA by granting permission to the applicant to file, within one month from the date of receipt of this order, a self contained representation giving the full particulars of his service along with proof thereof as also proof regarding his claim that he is entitled to the benefit of the above circulars and to have his name entered in the Live Casual Labour Register maintained by the Railways, as mentioned in the Northern Railway circular memorandum dated 28.8.87 referred to in para-16 of the judgement in Net Ram's case. In case such a representation is received, the respondents are directed to dispose of the same under intimation to the applicant, within a period of two months from the date of receipt of the representation in accordance with the provisions of law and keeping in view the provisions of the above circular. In case the applicant's name is included in the Live Casual Labour Register, his case for regularisation may be

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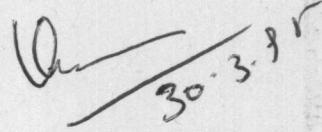
considered in accordance with law on the basis of his seniority in that Register. Further, if the need to engage any casual labour arises, his name should be considered in accordance with his seniority in preference to his juniors and outsiders.

5. The OA is disposed of accordingly. No costs.

6. Consequently, MAs are also disposed of.



(Dr. A. Vedavalli)
Member(J)


30.3.81

(N.V. Krishnan)
Vice-Chairman(A)

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